

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2694

ANSWERED ON:20.03.2002

AMENDMENT IN CAT ACT

AJAY CHAKRABORTY;CHANDRA NATH SINGH;JAGDAMBI PRASAD YADAV;NARESH KUMAR PUGLIA

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government propose to amend the Central Administrative Tribunal Act, 1985 to provide powers to the Union and State Governments to abolish Tribunal set up under the Act; and

(b) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a)&(b): Yes, Sir. Government is considering suitable amendments to the Administrative Tribunals Act, 1985 in view of certain judicial pronouncements as well as demands from a few States. The amendments proposed, among other things, include an enabling provision for the abolition of any Bench of the Central Administrative Tribunal and any State Administrative Tribunal, proposals for transfer/disposal of pending cases in such an event and a provision for appeal against judgements of tribunal.